

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

OA No. 257/97

Shri T. Taiishi Applicant(s)
- vs -

Union of India & Ors Respondent(s)

Mr. B. Malakar Advocate for the Applicant(s)

Mr. G. S. C. Advocate for the Respondent(s)

Office Note	Date	Court Orders
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This application is in
form and filed. The
C. P. of Reg. No.
General file
I.P.O. No. 75363
Dated ... 26/11/97
on leave
By Registrar

21.11.97

This application has been filed by the applicant praying for appropriate direction to the respondents to appoint him in the post of Daily Rated Mazdoor in the Telecommunication Department.

The case of the applicant is that he was serving as Daily Rated Mazdoor for about four years since 1984. Thereafter, as far back as in 1989 he was removed from service. However, according to the applicant, the authority assured him that his case would be considered. But the same was not done.

Heard Mr B. Malakar, learned counsel for the applicant as well as Mr G. Sarma, learned Addl. C.G.S.C. Mr Malakar submits that for the ends of justice the case of the applicant ought to have been considered. Mr G. Sarma, however, refutes the claim. Mr Sarma further submits that the applicant was removed from service about 8 years back and now he has filed this present application. I find no merit in this application. At this stage Mr Malakar submits that a representation was filed by the applicant, but the same has not been disposed of. The respondents may consider the representation of the applicant.

The application is accordingly disposed of. No order as to costs.


Vice-Chairman

nkm

26/11

Office Note Date Court's Order

ADMINISTRATIVE TRIBUNAL OF CANADA
COMMISSION OF ENQUIRY(a) ~~Application~~(a) ~~Intervenor~~(a) ~~Intervenor~~